

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:6689  
ANSWERED ON:17.05.2012  
CANCELLATION OF PETROL OUTLETS BY IOC  
Roy Shri Arjun

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Indian Oil Corporation (IOC) cancelled some retail petrol outlets in Haryana in the wake of judgment of Hon'ble Supreme Court;
- (b) if so, the details thereof;
- (c) whether some retailers bought land after issue of allotment letter by IOC and the retailer can take back the land from IOC in the event of cancellation of the retail outlets;
- (d) if so, the details thereof; and
- (e) the steps being taken by IOC to return the land to the owners after the cancellation of the retail outlets?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

(a) & (b) Yes, Madam. In compliance of order of Hon'ble Supreme Court, dealership of five retail outlets (RO) of Indian Oil Corporation Limited (IOC) in the State of Haryana were terminated. The details are given below:

- 1 Rewari, District Rewari
2. Yamuna Nagar, District Yamuna Nagar
3. Khanak, District Bhiwani,
4. Loharu, District Bhiwani
5. Meham, District Rohtak

(c) to (e) Out of five terminated RO dealerships, in four cases lands are in possession of IOC. For the location at Rewari, the land is not in possession of IOC.

There is no separate agreement between IOC and allottee, vide which land will be given back to the retailer in the event of cancellation of the RO. The appointment of dealer and lease of land for RO dealership is governed by the terms and conditions of separate agreements, which are independent to each other. Except Rewari, in the other four locations RO has been handed over to pending LOI holder and ROs are operational.